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# MYSORE REVENUE LAWS (EXTENSION TO BELLARY) ACT, 1955

### 15 of 1955

[21 July, 1955]

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#### SCHEDULE 1 :- SCHEDULE 1

## MYSORE REVENUE LAWS (EXTENSION TO BELLARY) ACT, 1955

#### 15 of 1955

## [21 July, 1955]

An Act to extend certain Mysore Revenue Laws to Bellary District and to provide for certain matters connected therewith. Whereas, by virtue of Section 53 of the Andhra State Act, 1953 (Central Act 30 of 1953), the laws in force immediately before the first day of October, 1953 in Bellary District, continue in force in the said District until otherwise provided by a competent Legislature of other Competent Authority. And whereas, it is expedient to extend certain Mysore Revenue Laws to Bellary District and to provide for certain matters connected therewith. Be it enacted by the Mysore State Legislature in the Sixth Year of the Republic of India as follows.

#### 1. Short title. :-

This Act may be called the Mysore Revenue Laws (Extension to Bellary) Act, 1955.

#### 2. Definitions. :-

In this Act, "day appointed" with reference to any Act means the date appointed under sub-section (1) of Section 3 in respect of that Act and "extended Act" means the Act extended to Bellary District by virtue of a notification under the said sub-section.

# 3. Extension of certain Mysore Acts. :-

(1) The State Government may, by notification in the Mysore Gazette, appoint the date or dates on which the Acts specified in the first column of the Schedule shall extend to Bellary District, and different dates may be appointed for different Acts.

(2) Any Act in respect of which a notification is issued under subsection (1), insofar as the said Act relates to matters with respect to which the State Legislature has power to make laws for the State, shall, as from the day appointed and as amended by subsection (3), extend to Bellary District.

(3) Wherever the expressions "whole of the State of Mysore except Bellary District" and "State of Mysore except Bellary District" have, in pursuance of items (iv) and (v) of the Table under subparagraph (1) of paragraph 4 of the Mysore Adaptation of Laws Order, 1953, been substituted in an extended Act, then, as from the day appointed, the words "except Bellary District" occurring in the said expressions shall be omitted.

# 4. Construction of references to certain laws. :-

(1) Any reference, in any extended Act to a Mysore Act which is not in force in Bellary District shall, in relation to that District, be construed as a reference to the corresponding law, if any, in force in that District.

(2) Any reference in any Madras Act or Regulation in force in Bellary District to any Act or Regulation repealed by Section 6 shall be construed as a reference to the corresponding Act, if any, extended to Bellary District.

# **5.** Construction of references to authorities where new authorities have been constituted or empowered. :-

Any reference, by whatever form of words, in any Madras Act or Regulation as in force in Bellary District to any authority competent to exercise any powers or discharge any functions in Bellary District shall, where a corresponding new authority has been constituted or empowered by or under any extended Act, have effect as if it were a reference to that new authority.

## 6. Repeal and savings. :-

(1) As from the day appointed in respect of any extended Act, the enactments specified opposite to such Act in the second column of the Schedule shall stand repealed to the extent to which the said enactments relate to matters with respect to which the State Legislature has power to make laws for the State:

Provided that such repeal shall not affect.

(a) the previous operation of the said enactments or anything duly done or suffered thereunder; or

(b) any right, privilege, obligation or liability acquired, accrued or incurred under the said enactments; or

(c) any penalty, forfeiture or punishment incurred in respect of any offence committed against the said enactments; or

(d) any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation, liability, forfeiture or punishment as aforesaid; and any such investigation, legal proceeding or remedy, may be instituted, continued or enforced, and any such penalty, forfeiture or punishment may be imposed as if this Act had not been passed:

Provided further that, subject to the preceding proviso, anything done or any action taken (including any appointment or delegation made, notification, order, instrument or direction issued, rule, regulation, form, bye-law or scheme framed, certificate obtained, permit or licence granted or registration effected) under the said enactments shall be deemed to have been done or taken under the corresponding provisions of the extended Act and shall continue to be in force accordingly, unless and until superseded by anything done or any action taken under the said extended Act.

SCHEDULE 1 SCHEDULE 1

[See Sections 3 and 6]

SCHEDULE 1

[See Sections 3 and 6]

Mysore Acts extended

Enactments repealed

The Mysore Land Revenue

Code, 1888 (IV of 1888)

The Madras Land Registration Regulation, 1802 (XXVI of 802)

The Madras Board of Revenue Regulation, 1803 (I of 1803)

The Madras Collectors Regulation, 1803 (II of 1803)

The Madras Revenue Recovery (Military Proprietors) Regulation, 1817 (VIII of 1817)

The Madras Revenue Malversation Regulation, 1822 (IX of 1822)

The Madras Revenue Malversation (Amendment) Regulation, 1823 (III of 1823)

The Madras Subordinate Collectors and Revenue Malversation (Amendment) Regulation, 1828 (VII of 1828)

The Madras Revenue Malversation (Amendment) Regulation, 1832 (III of 1832)

The Madras Rent and Revenue Sales Act, 1839 (VII of 1839)

The Madras Uncovenanted Officers Act, 1857 (VII of 1857)

The Madras Revenue Recovery Act, 1864 (II of 1864)

The Madras District Limits Act, 1865 (I of 1865)

Mysore Acts extended

Enactments repealed

The Madras Revenue Summonses Act, 1869 (III of 1869)

The Madras Land Revenue Assessment Act, 1876 (I of 1876)

The Madras Revenue Enquiries Act, 1893 (V of 1893)

The Madras Land Encroachment Act, 1905 (III of 1905)

The Madras Land Revenue Assessment (Amendment) Act, 1914 (II of 1914)

The Madras Deputy Collectors Act, 1914 (VII of 1914)

The Madras Survey and Boundaries Act, 1923 (VIII of 1923)

The Madras Survey and Boundaries Act, 1923 (Validation) Act, 1924 (II of 1925)

The Madras Revenue Recovery and the Madras City Land Revenue (Amendment) Act, 1937 (XIV of 1937)

The Madras Survey and Boundaries (Amendment) Act, 1952 (X of 1952)

The Mysore Stamp Act, 1900 (II of 1900)

The Indian Stamp Act, 1899 (II of 1899)

The Madras Stamp (Amendment) Act, 1922 (VI of 1922)

The Madras Stamp (Increase of Duties) Act, 1943 (XVI of 1943)

The Madras Stamp (Amendment) Act, 1950 (VI of 1950)

The Madras Stamp (Second Amendment) Act, 1950 (XXV of 1950)

The Mysore Court Fees Act, 1900 (III of 1900)

The Court Fees Act, 1870 (VII of 1870)

The Madras Court Fees (Amendment) Act, 1922 (V of 1922)

The Court Fees (Madras Amendment) Act, 1945 (XVII of 1945)

The Mysore Excise Act, 1901 (V of 1901)

The Madras Abkari Act, 1886 (I of 1886)

The Mysore Amusements Tax Act, 1932 (VIII of 1932)

The Madras Entertainments Tax Act, 1939 (X of 1939) except Section 4-A

Mysore Acts extended

Enactments repealed

The Madras Entertainments Tax (Amendment) Act, 1949 (XVII of 1949)

The Madras Entertainments Tax (Amendment) Act, 1950 (XIII of 1950)

The Madras Entertainments Tax (Amendment) Act, 1953 (VI of 1953)

The Madras Entertainments Tax (Amendment) Act, 1953 (XIII of 1953)

The Betting Tax Act, 1932 (IX of 1932)

The Madras Betting Tax Act, 1935 (XX of 1935)

The Mysore Sales Tax Act, 1948 (XLVI of 1948)

The Madras General Sales Tax Act, 1939 (IX of 1939)

The Madras General Sales Tax (Amendment) Act, 1948 (XVI of 1948)

The Madras General Sales Tax (Amendment) Act, 1949 (XV of 1949)

The Madras General Sales Tax (Amendment) Act, 1951 (VI of 1951)

The Madras Tobacco (Taxation on Sales and Registration) Act, 1953 (IV of 1953)

The Motor Spirit (Taxation on Sales) Act, 1949 (XLIX of 1949)

The Madras Sales of Motor Spirit (Taxation) Act, 1939 (VI of 1939)

The Madras Sales of Motor Spirit Taxation (Amendment) Act, 1943 (I of 1943)

The Madras Sales of Motor Spirit Taxation (Amendment) Act, 1951 (XXIII of 1951)

The Mysore Electricity (Taxation on Consumption)

Act, 1950 (XX of 1950)

The Madras Electricity Duty Act, 1939 (V of 1939)

The Mysore Motor Vehicles

Taxation and Tolls Act, 1951 (XII of 1951)

The Madras Motor Vehicles Taxation Act, 1931 (III of 1931)

The Indian Tolls Act, 1851 (VIII of 1851)

The Indian Tolls Act, 1864 (XV of 1864)

The Indian Tolls Act, 1888 (VIII of 1888)

The Indian Tolls (Madras Amendment) Act, 1942 (XIV of 1942)

Mysore Acts extended

Enactments repealed

The Mysore Cinematograph Shows Tax Act, 1951 (XVI of 1951)

Section 4-A of the Madras Entertainments Tax Act, 1939 (X of 1939)

The Mysore Health Cess Act, 1951 (XVIII of 1951)

The Mysore Lotteries and Prize Competitions Control and Tax Act, 1951 (XXVII of 1951)